

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO : 664**  
(TO BE ANSWERED ON THE 29<sup>th</sup> July 2024)

**PLI SCHEME FOR DRONES**

664. DR. KALPANA SAINI

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether the Production Linked Incentive (PLI) scheme for drones and related products has been approved by Government, if so, the details thereof; and  
(b) whether Government is working on any comprehensive action plan to establish India as a global hub for drones by 2030, if so, the details thereof?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(Shri Murlidhar Mohol)

- (a) Ministry of Civil Aviation has notified Production Linked Incentive (PLI) for drones and drone components on 30th September, 2021 with a total incentive of Rs 120 crores spread over three financial year.
- (b) The Central Government has undertaken a series of reform measures to facilitate drone manufacturing and operations in the country, some of these are as follows:
- (i) Liberalised Drone Rules, 2021 have been notified on 25th August 2021.
  - (ii) Drone Airspace Map has been published on 24th September 2021, opening up nearly 90% of Indian airspace as a green zone for drone flying up to 400 feet.
  - (iii) Production Linked Incentive (PLI) scheme for drones and drone components has been notified on 30th September 2021.
  - (iv) UAS Traffic Management (UTM) Policy Framework has been published on 24th October 2021.
  - (v) All application forms under Drone Rules, 2021 have been made online on the Digital Sky Platform on 26th January 2022.
  - (vi) Drone Certification Scheme has been notified on 26th January 2022.
  - (vii) Drone Import policy has been notified on 9th February 2022, banning import of foreign drones and freeing up import of drone components.
  - (viii) Drone (Amendment) Rules, 2022 have been notified on 11th February 2022, abolishing the requirement of drone pilot license. Now, only a remote pilot certificate issued by a DGCA-authorized Remote Pilot Training Organisation

(RPTO) is required for the remote pilot to operate drones.

(ix) Drone (Amendment) Rules, 2023 have been notified on 27th September 2023, further easing the issuance of Remote Pilot Certificate (RPC) by removing the mandatory requirement of a passport. Now, government issued proof of identity and government issued proof of address such as Voter's ID card, Ration card or driving license shall be adequate for issuance of RPC.

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